

FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR
SRIUS BUSINESS SOLUTIONS PRIVATE LIMITED OPERATING IN
SOFTWARE SERVICES AT HYDERABAD-TELANGANA
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of
India (Insolvency Resolution Process for Corporate Persons)
Regulations, 2016)**

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	SRIUS BUSINESS SOLUTIONS PRIVATE LIMITED CIN No: U72200TG2009PTC066263
2.	Address of the registered office	Plot No.520, Road No.27, Near MCR HRD Institute Jubilee Hills, Hyderabad, Telangana, India- 500033
3.	URL of website	NIL
4.	Details of place where majority of fixed assets are located	There are no fixed assets except Securities or Financial Assets
5.	Installed capacity of main products/ services	Software Services
6.	Quantity and value of main products/ services sold in last financial year	Rs.2,47,36,000/-
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by email at: cirpsrius@gmail.com somesha2000@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by email at: cirpsrius@gmail.com somesha2000@gmail.com
10.	Last date for receipt of expression of interest	29th April 2023
11.	Date of issue of provisional list of prospective resolution applicants	09th May 2023
12.	Last date for submission of objections to provisional list	14th May 2023
13.	Process email id to submit EOI	cirpsrius@gmail.com somesha2000@gmail.com

Signature of the Resolution Professional

CS A.SOMESWARA RAO

IBBI REGN NO.: IBBI/IPA-002/IP-N01199/2021-22/14017

Address: Ayyappa arcade

Plot no 23 &24, Flat No. 301, H. No. 12-1-508/70

Shanthy nagar, North lalaguda,

Landmark: next to SFS school, Hyderabad 500017

Date : 13th April 2023

Place: Hyderabad

For **SRIUS BUSINESS SOLUTIONS PRIVATE LIMITED**

CORRIGENDUM DCB BANK

Corrigendum in R/o Sale Notice of Maruthi Auto Agencies (Borrower) published on 13.04.2023

General Public is hereby put on Notice to refer to the e auction sale Notice Published in this news paper on 13-04-2023 pertaining to the property Possession Type is Physical possession instead of Symbolic Possession, there is no other change in terms and conditions of e auction Sale as given at the publication.

Sd/- Authorised Officer

ANANDRATHI
Private Wealth, un-complicated
CIN: L67120MH1995PLC086896
ANAND RATHI WEALTH LIMITED
"AMFI-Registered Mutual Fund Distributor"

CORRIGENDUM

W.r.t. public announcement of Results for Quarter & Year Ended March 31, 2023, of ANAND RATHI WEALTH LIMITED on April 12, 2023, published on April 13, 2023. It is clarified there was a certain inadvertent typographical error. Please read the audited year-ended date as 31.03.2023 instead of 31.03.2022 in the 1st column of 'Year Ended' section for both consolidated & standalone results. Other than this correction, there is no change in the results.

For Anand Rathi Wealth Limited
Sd/-
Date: 14th April 2023
Place: Mumbai
Anand Rathi
Chairman

PUBLIC NOTICE

care HEALTH INSURANCE

Effective 30-06-2023

We will be relocating our office from Care Health Insurance Ltd. Shutters No. 3 & 4, 2nd Floor, H.No. 6-2-252 to 6-2-255, Pinjerla Street, Hanamankonda, Warangal-506002, Telangana.

Care Health Insurance Ltd.,
Shop No: 4 & 5, 2nd Floor, Block B, #5-11-503 & 504, Kandakata Gateway, KJC 'X' Road, Hanamankonda, Warangal-506009, Telangana.

For any further details please contact:
Marella Rajendra Prasad
Contact No. +91 9289454764

Care Health Insurance Limited
Regd. Office: 5th Floor,
19 Chawla House, Nehru Place,
New Delhi-110019
CIN - U66000DL2007LTC161503
Insurance is a subject matter of solicitation.
(IRDAI Regd. No.148)

IN THE COURT OF THE LXXXV ADDL. CITY CIVIL & SESSIONS JUDGE AT BANGALURU
COM. OS. No. 262 / 2023

BETWEEN: M/s. RESTOLEX COIR PRODUCTS PRIVATE LIMITED, Represented by Manager Accounts Mr. Vasanth Panarur, PLAINTIFF

AND: M/s. RADHA KRISHNA FURNITURE & HOME NEEDS, Represented by its Sole Proprietor Mr. Kumara Srinivasulu, ... DEFENDANT

NOTICE/SUMMONS TO DEFENDANT

1. M/s. RADHA KRISHNA FURNITURE & HOME NEEDS, Represented by its Sole Proprietor Mr. Kumara Srinivasulu. 19-1-102, Kalidasu Vani Street, Pamur Road, Kandukur-523 105. Prakasam District, Andhra Pradesh.

Whereas the above-named Plaintiff has instituted a civil suit against you the Defendant before the Hon'ble LXXXV ADDITIONAL CITY CIVIL & SESSIONS JUDGE, AT BANGALURU COMMERCIAL COURT, BANGALURU (CCH-86) for the recovery of money of Rs.8,32,010.47 (Rupees Eight Lakhs Thirty-Two Thousand and Ten and Forty-Seven Paise only) along with pendente lite and future interest at the rate of 18% (eighteen per cent) per annum against you, the Defendant.

You are hereby warned to appear in this court in person or by pleader duly instructed on 24-05-2023 at 11 am forenoon to show cause against the plaint, failing wherein, the matter will be heard and determined ex parte.

Given under my hand & seal of the Court on this 6-4-2023.

By order of the Court, Assistant Registrar, City Civil Court, Bengaluru.

Advocate for Plaintiff:
PROLAW ADVOCATES
#18, Chitragot, 1st Cross, Kumarcot Layout, High Grounds Bengaluru-560001.
Represented by Satyen Bajaj
Email: satyen@prolaw.co
Cell: 9845672851

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SRIUS BUSINESS SOLUTIONS PRIVATE LIMITED OPERATING IN SOFTWARE SERVICES AT HYDERABAD-TELANGANA (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

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3. URL of website	NIL
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6. Quantity and value of main products/ services sold in last financial year	Rs.2,47,36,000/-
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by email at: cirpsrius@gmail.com somasha2000@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by email at: cirpsrius@gmail.com somasha2000@gmail.com
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13. Process email id to submit EOI	cirpsrius@gmail.com somasha2000@gmail.com

Signature of the Resolution Professional
CS A.SOMESWARA RAO
IBBI REGN NO.: IBBI/PA-002/IP-NO1199/2021-22/14017
Address: Ayappa arcade
Plot no 23 & 24, Flat No. 301, H. No. 12-1-508/70
Shanthi nagar, North laguda,
Date : 13th April 2023 Landmark: next to SFS school, Hyderabad 500017
Place: Hyderabad For SRIUS BUSINESS SOLUTIONS PRIVATE LIMITED

AVANTEL AVANTEL LIMITED
CIN: L72200AP1990PLC011334
Registered Office: Sy.No.141, Plot No.47/P, APIC Industrial Park, Gambheeram (V), Anandapuram (M), Vishakhapatnam-531163, Andhra Pradesh, India.
Tel: +91-40-6630 5000; Fax: +91-40-6630 5004
Email: compliance@avantel.in; Website: <https://www.avantel.in/>

NOTICE

Transfer of Equity shares to the Investor Education & Protection Fund (IEPF)

Shareholders are hereby informed that pursuant to the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules"), as amended, the Final Dividend declared for the Financial Year 2015-16, which remained unclaimed for a period of seven years will be credited to the IEPF. The corresponding shares on which dividends were unclaimed for seven consecutive years will also be transferred as per the procedure set out in the Rules.

In compliance with the Rules, Individual notices are being sent to all the concerned shareholders whose shares are liable to be transferred to IEPF as per the aforesaid Rules, the full details of such shareholders are made available on the Company's Website: <https://www.avantel.in/investors>

In this connection, please note the following:

- In case you hold shares in physical form:** Duplicate share certificate(s) will be issued and transferred to IEPF. The original share certificate(s) registered in your name(s) and held by you, will stand automatically cancelled.
- In case you hold shares in electronic form:** Your demat account will be debited for the shares liable for transfer to the IEPF.

In the event valid claim is not received on or before July 20, 2023, the Company will proceed to transfer the liable dividend and Equity shares in favor of IEPF authority without any further notice. Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said rules. It may be noted that the concerned shareholders can claim the shares and dividend from IEPF authority by making an application in the prescribed Form IEPF-5 online and sending the physical copy of the requisite documents enumerated in the Form IEPF-5, to the Nodal Officer of the Company.

For any queries on the above matter, shareholders are requested to contact the Company's Registrar and Share Transfer Agents, Mr. N. Shyam, Senior Manager at M/s. KFin Technologies Limited, Unit:Avantel Limited, Selenium Tower B, Plot No. 31-32, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad - 500032, Telangana State, India. Tel: +91-1800-3094-001; email ID: eiward.rs@kfinetech.com.

For Avantel Limited
Sd/-
Date : 13-04-2023
Place: Hyderabad D. Rajasekhara Reddy
Company Secretary

DMRL CROSS ROADS BRANCH (15921)
1-5-266 PLOT NO 32 NEAR MARUTI NAGAR, D M R L X ROAD, HYDERABAD-500059

E-AUCTION SALE NOTICE UNDER SARFAESI ACT, 2002

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) / Co-Obligor(s) / Mortgagee(s) / Guarantor(s) that the below described immovable properties mortgaged/charged to Union Bank of India, the possession of which has been taken by the Authorized Officer of Union Bank of India, will be sold through e-auction on 25.05.2023 "As is where is". "As is what is". And "Whatever there is" basis for below recovery due to the Union Bank of India from the below mentioned (Borrower(s) / Co-obligant(s) / Mortgagee(s) / Guarantor(s)).

The reserve price and the Earnest Money deposit will be as mentioned against the respective properties described below :

1) Borrower(s)/Mortgagee(s)/Guarantor(s): 1. Mr. Yempalla Mahipal Reddy, Flat No. 108, B Block, Sumadhura Elegance, SBH Colony, Gaddiannaram, Saromagar Mandal, Dist Ranga Reddy, Hyderabad, Telangana-500060 -Borrower -2. Mrs. Yempalla Apama, Flat No. 108, B Block, Sumadhura Elegance, SBH Colony, Gaddiannaram, Saromagar Mandal, Dist Ranga Reddy, Hyderabad, Telangana-500060 -Co-Aplicant.

Out Standing Amount: Rs. 37,54,601.45 (Rupees Thirty Seven Lakhs Fifty Four Thousand Six Hundred One and Paise Forty Five Only) as on 01-07-2022 and interest thereon.

Description Of Immovable Property: All that piece and parcel of Land and building - House bearing municipal No. 11-127, consisting of Ground and First Floor, having a total plinth area of 1260 sq.ft., constructed on land bearing plot No. 3/A, admeasuring 186 Sq Yds, equivalent to 155.5 Sq Mtrs, in Sy. Nos 258/4, 259 and 260 situated at Sahiti Nagar, New P & T Colony, Gaddiannaram Village, Saromagar Revenue Mandal, Ranga Reddy District under Gaddiannaram Circle, Greater Hyderabad Municipal Corporation, within the Registration District, Ranga Reddy (East), belonging to Y Mahipal Reddy and bounded by: North: Neighbour's House (Land of Shri Hakeem Sathiah), South: Neighbour's house on plot no. 4, East: Neighbour's Houses, West: Neighbour's house on plot no. 3.

RESERVE PRICE: Rs.80,55,000.00 EMD: Rs. 8,05,500.00 Bid Increment: Rs.25,000/-

DATE AND TIME OF E-AUCTION : 25.05.2023 from 1.00 PM to 5.00 PM

(With 10 min unlimited Auto extensions) E auction web site: www.msteccommerce.com
For detailed terms and conditions of the sale, please visit the link provided in www.unionbankofindia.com.

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6)/Rule 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002

This may also be treated as notice u/r 8(6)/Rule 9(1) of Security Interest (Enforcement) Rules, 2002 to the borrower/s and guarantor/s of the said loan about the holding of E-Auction Sale on the above mentioned date.

Dated: 13.04.2023 Chief Manager & Authorised Officer
Place: Hyderabad Union Bank Of India

IN THE BOMBAY CITY CIVIL COURT AT GREATER BOMBAY
SUMMARY SUIT NO. 1073 OF 2015
(Order V Rule 20 (1-A) of C.P.C for paper publication)

Plaint Lodged on: 17/04/2015
Plaint admitted on: 13/10/2015
SUMMONS to answer Plaintiff
Under Section O, XXXVII,
Rule 2 of the Code of Civil Procedure 1908

M/s. ORIENT PRESS LIMITED)
A Company duly incorporated under Indian)
Companies Act, 1956 having its corporate office)
At 20, Pragati Industrial Estate, N.M. Joshi Marg)
Lower Parel, Mumbai 400 011)..... Plaintiff

VERSUS

VIBHAAGROTECH LTD)
A Company duly incorporated under Indian Companies)
Act, 1956, Head office at Plot No. 21, Sector-1)
Huda's Techno Enclave, Madhapur, Hyderabad 500 081)
AND)
Registered Office at - 501, Subhan Sirsampada)
Rajbhawan Road, Somajiguda, Hyderabad 500 082)
AND)
Factory at Achayampally 9V1L,)
Jannapet, Post - Addakal (M.D), Mehboobnagar)
D.T. Andhra Pradesh)..... Defendant

To:
VIBHAAGROTECH LIMITED
Abovenamed Defendant
(As per order dated on 03/01/2023 & 03/03/2023 in presiding in Court Room No. 61 H.H.J. Shri Swapnil Dinkarrao Tawshikar)

GREETINGS, WHEREAS the abovenamed Plaintiff/s has/have instituted a suit in this Honourable Court against you the abovenamed Defendant/s under rule 2 of Order XXXVII of the Code of Civil Procedure, 1908.

The Plaintiff/s therefore pray :-

- That this Hon'ble Court be pleased to try and entertain the present suit as summary suit under Order -37 of Code of Civil Procedure, 1908;
- This Hon'ble Court be pleased to pass a decree and an order in mandatory nature thereby directing the Defendant to pay the Plaintiff's sum of **Rs.5,01,498/- (Rupees Five Lacs One Thousand and Four Hundred and Ninety Eight only)** towards principal amount against the goods/material from time to time supplied by the plaintiff to the Defendant as more particularly described in particulars of claim being Exhibit - "G" annexed hereto;
- This Hon'ble Court be pleased to pass an order and direction thereby directing the Plaintiff to pay the interest at the rate of 24% P.A. on the amount of **Rs.5,01,498/- (Rupees Five Lacs One Thousand and Four Hundred Ninety Eight only)** from the date of passing the decree till the realization and payment of said amount by the defendant to the Plaintiff as more particulars of Claim Exhibit - "G" costs of the suit be provided for;

You are hereby summoned to cause an appearance to be entered for you, within ten days from the service hereof, in default where of the plaintiff/s will be entitled at any time after the expiration of such ten days to obtain a decree for the sum of **Rs. 5,01,498/- (Rupees : Five lacs one thousand and four hundred and ninety eight only)** and such sum as prayed for and for costs, together with such interest, if any, as the Honourable Court may order.

If you cause an appearance to be entered for you, the plaintiff/s will thereafter serve upon you a summons for judgment at the hearing of which you will be entitled to ask the Honourable Court for leave to defend the suit.

Leave to defend may be obtained if you satisfy the Honourable Court by affidavit or otherwise there is a defense to the suit on the merits or that it is reasonable that you should be allowed to defend the suit.

Given under my hand and the seal of this Hon'ble Court
Dated this 27th March, 2023

Sealer FOR REGISTRAR
CITY CIVIL COURT, AT, MUMBAI
Dated this 27th Day of March 2023
Ashish Dubey
Advocate for Plaintiff
Office at : 59/60 Ultimate Business Centre, Ground Floor, III-A,
M.G. Road, Fort, Mumbai 400 001, Mobile no. 8898774362

Note : Next date in this suit is 15/04/2023 please check the status and next further date of this suit on the official website of the City Civil & Sessions Court, Gr. Bombay

KERALA WATER AUTHORITY
e-Tender Notice

Tender No: 07/23-24/SE/PHC/PKD

KIFB - CVSS to resolve the scarcity of drinking water in various Grama Panchayaths in Malampuzha Constituency - Phase I - Package II - Construction of 3LL OHSR at Thekke Malampuzha (Anakkal area), Supplying, Laying, testing, commissioning and maintenance of 150mm DI C/PW. Supply & Erection of Clear Water Pumps and laying distribution mains (part) providing FHTCs including road restoration.

EMD : Rs. 1,00,000/- Tender fee : Rs. 8,270/-
Last date for submitting Tender : 06.05.2023 03:00 pm
Phone : 04912544927, Website : www.kwa.kerala.gov.in, www.stenders.kerala.gov.in

Superintending Engineer
PH Circle, Palakkad

KWA-JB-GL-6-68-2023-24

Demand Notice under section 13(2) of SARFAESI Act, 2002

Mr. G Sai Prasad
PLOT NO 2085 MIG
BHEL EMPLOYEES CO-OP HOUSING SOC LTD
NALLAGANDLA VILLAGE
SERLINGAMPALLY MANDAL AND MUNICIPALITY
HYDERABAD-502032

Mr. G Sai Prasad
M/s. GKS Freight Forwarders Private Limited
Plot No.215, First Floor
Sapthagiri Colony
Kukatpally
Hyderabad-500072.

Ref. Mortgage Loan Account No. 53388429 for an amount of Rs. 99,90,000/- (NINETY-NINE LAKHS NINETY THOUSAND ONLY)

Whereas, Standard Chartered Bank, a Banking company carrying on the business of banking, having its principal place of business at 1, Aldermanbury Square, London EC, 2V73B and having one of its offices at No.106, First Floor, Ashoka Bhogpal Chambers, Sardar Patel Road, Secunderabad-500003 (hereinafter referred as "Bank") had extended credit facility to you, the Addressee. The said credit facility is secured inter alia by way of mortgage over the immovable property being All that the MIG House on Plot No. 2085, with a built up area of 971 Sq. Feet. Admeasuring 224.29 Square yards, equivalent to 187.54 Square meters, in Survey Nos. 26, 401 to 415, situated at HUDA approved layout, BHEL Employees co-operative housing society Limited Nallagandla Village, Serlingampally Mandal and Municipality Ranga Reddy District, Telangana State PT No. 11/1920156 and bounded by: NORTH: Plot No. 2086; SOUTH: Plot No. 2084; EAST: Road; WEST: Plot No. 2078 (hereinafter referred to as the "Secured Asset").

That, you, the Addressee have failed to maintain financial discipline in the loan account as mentioned above and as per the books of accounts maintained in the ordinary course of banking business by the Bank there exists an outstanding amount of Rs. 1,00,71,816.57 /- (Rupees One Crore Seventy Three Thousand Eight Hundred Thirteen and Paise Fifty Five Only) by way of Outstanding Principal, Arrears (including accrued late charges) and interest till 03.04.2023.

In addition to the said outstanding dues, you are also liable to pay interest and penal interests and/or other charges due in future till the entire outstanding dues are paid. Due to persistent default on the part of you the addressee the loan account has been classified by the bank as Non-Performing Asset on 01.03.2023 within the norms stipulated by the Reserve Bank of India.

In view of the above default, the bank hereby calls upon you the addressee to discharge in full your liabilities towards the bank by making the payment of the entire outstanding dues including up to date interest, costs, and charges within 60 (sixty) days from the date of publication of this notice, failing which, the Bank shall be entitled to take possession of the Secured Asset and shall also take other actions as is available to the Bank in law.

That, please be informed that you are hereby restrained from alienating (including by way of transfer, sale, lease or otherwise) or creating third party interest or dealing with the secured asset in any manner except with specific prior written permission from bank. Be informed that any contravention thereof shall be punishable with imprisonment up to a period of one year or with fine or both.

That, your attention is attracted to sub-Section (8) of Section 13 of the SARFAESI Act with respect to the time available to redeem the secured assets, whereunder it has been stated that you can redeem the secured asset by tendering the entire amount of outstanding dues together with all costs, charges and expenses incurred by the Bank till the date of publication of the notice for sale of the secured asset(s) by public auction and/or e-auction, by inviting quotations, tender from public or by private treaty.

That, please note that this is a final notice under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. Needless to say that the Bank shall be within its right to exercise any or all of the rights referred to above against you the Addressee entirely at your risk, responsibility and costs.

Date: 14/04/2023
Place: Hyderabad
Sd/-
Standard Chartered Bank
Authorized Officer

STATE BANK OF INDIA RACCP-HIMAYATNAGAR, 2nd Floor,
CCPL Sterling Buildings, Himayathnagar, Hyderabad - 500029.

DEMAND NOTICE

(Under Section 13 (2) of Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 Read with Rule (3) of the Security Interest (Enforcement) Rules, 2002.

A notice is hereby given that the following Borrower/s, Co-borrower & Guarantors have defaulted in the repayment of principal and interest of the loans facility obtained by them from the Bank and the loans have been classified as Non-Performing Assets (NPA). The notices were issued to them under Section 13(2) of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, but they have been returned unserved and as such they are hereby informed by way of this public notice.

Sr No.	Name of the Borrower / No. Date of Notice / Date of NPA	Details of Properties / Address of Secured Assets to be Enforced	Amount outstanding
1	1) Veera Swadesh Kumar S/o Ramulu Veera	Residential Flat No. 1508 on 15th Floor admeasuring 118.82 Sq.mtrs or 1279 Sq.Ft., in Tower -B, along with two single car parking space bearing S-192 and S-193 in the collar together with undivided share in land approximately admeasuring 53.48 Sq.Yds., in the multi stories residential apartment complex, to be known as Kalpataru Residency, constructed on municipal H.No. 8-4-300/1A in Sy.No. 78, situated at Faathenagar Village, Sanathnagar, Hyderabad as per sale deed No.4059/2021, Dated : 07.07.2021, in favour of Smt. Pushpa Rani Kotturi and Sri Veera Swadesh Kumar and bounded by : Boundaries for House : North : Neighbour's property, South : 65 Ft Road, East : Property belongs to Linde India Ltd., West : Neighbour's property	Rs. 85,34,05/- as on 10.04.2023 plus Interest, charges & incidental expenses thereon.
2	2) Kotturu Pushpa Rani W/o Swadesh Kumar Address : SRT 1096, Sanath Nagar, Hyderabad - 500044. A/c.No. 38753430048, 38794204907 Branch: Himayathnagar(20067) Demand Notice Dated : 11.04.2023 NPA Date : 10.04.2023	Flat No. 1508, 15th Floor bounded by: North : Open to Sky, South Open to Sky, East : Common Corridor and open to sky, West : Open to Sky	

The steps are being taken for substituted service of notice. The above Borrower(s) and /or their Guarantor(s) (whenever applicable) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of Section 13 of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: 13.04.2023,
Place: Hyderabad.
Authorised Officer,
State Bank of India.

MOTILAL OSWAL HOME LOANS

Regd. Office: Motilal Oswal Tower, Rahimulillah Sayani Road,
Opp. Parel ST Depot, Prabhadevi, Mumbai - 400 025, Tel: (022) 47189999
Website: www.motilaloswalhf.com, Email: hfquery@motilaloswal.com

DEMAND NOTICE

NOTICE UNDER SECTION 13 (2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Under Section 13(2) of the Securitization and Reconstruction of Financial Assets and enforcement of Security Interest Act, 2002 (the said Act) read with Rule (3) of the Security Interest (Enforcement) Rules, 2002 (the said Rule) in exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of said Rule, the authorized officer has issued Demand notices under Section 13(2) of the said Act, calling upon the Borrower(s) / Co-borrowers, Guarantor/s to repay the loan amount mentioned in the respective demand notices issued to them. In connection with above notice is hereby given once again to all the parties to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s) amount due on date of Demand Notice and Security offered towards repayment of loan amount are as under:-

Sr. No.	Loan Agreement No./Name of the Borrower(s) /Co-Borrower(s) /Co-Aplicant Name/ Guarantor Name	Demand Notice Date and Amount	Description of secured asset(s) (Immovable Property/ies)
1	LXMKORUNL22-230637860 / Raghupathi Naidu Boya / Manjula Aliys Varalaxmi Kuntala	08-March-23/Rs.2860347/- (Rupees Twenty Eight Lac Sixty Thousand Three Hundred Forty Seven only)	Door.no: 1-12, 101/30/B/A/1, Sy.no: 88 & 89, Plot No - 30/B, Near Sp Office, Lakshmi Nagar, Gadwal Municipality, Jugalamba Gadwal, Dist Jammichedu Grama Sivara, Mahabub Nagar, Telangana 509125

If the said Borrowers shall fail to make payment to MOHFL as aforesaid MOHFL shall proceed against the above secured assets Under Section 13(4) of the Act and the applicable Rules, entirely at the risk of the said Borrowers as to the cost and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of MOHFL. Any person who contravenes or abates contravention of the provision of the said Act or Rules made there under, shall be liable for imprisonment and / or penalty as provided under the Act.

Sd/-
Authorized Officer,
(Motilal Oswal Home Finance Limited)

Place : Andhra Pradesh
Date : 14.04.2023

Capital Small Finance Bank

CAPITAL SMALL FINANCE BANK LIMITED
Regd. Office: Midas Corporate Park, 3rd Floor, 37, G.T. Road, Jalandhar -144001, Punjab INDIA
Ph.: +91-181-5051111, 5052222; Fax: +91 181 5053333; CIN: U65110PB1999PLC02634
E-mail: cs@capitalbank.co.in Website: www.capitalbank.co.in

NOTICE OF EXTRA-ORDINARY GENERAL MEETING

Notice is hereby given that the Extra-Ordinary General Meeting (EGM) of the Bank is scheduled to be held on Friday, May 12, 2023 at 11:30 a.m. IST through Video Conferencing (VC)/Other Audio Visual Means (OAVM) pursuant to the General Circular numbers 14/2020, 17/2020, 22/2020, 33/2020, 39/2020, 10/2021, 20/2021, 03/2022 and 11/2022 dated April 08, 2020, April 13, 2020, June 15, 2020, September 28, 2020, December 31, 2020, June 23, 2021, December 08, 2021, May 05, 2022 and December 28, 2022 respectively and all other applicable laws and circulars issued by the Ministry of Corporate Affairs (MCA), Government of India (collectively referred as "circulars") to transact the business that shall be in the Notice of the EGM dated March 29, 2023.

In compliance with the above circulars, EGM Notice has been sent via email to those Shareholders who have registered their email IDs with Bank/Depository Participant/Registrar on or before Friday, April 07, 2023 (cut-off date for sending notice).

EGM Notice is also available at Bank's website at www.capitalbank.co.in and on the website of CDSL www.evotingindia.com and also on the Website of Stock Exchange i.e. BSE Limited at www.bseindia.com.

Further, Shareholders holding shares in dematerialized mode, are requested to register/update their email addresses and mobile numbers with their relevant depositories through their depository participants. However, for temporary registration for the purpose of obtaining this notice, shareholders may register their email IDs with the Bank in manner stated below.

Shareholders holding shares in physical mode are requested to register their email IDs with the Bank for receiving Notice convening the EGM electronically and for receiving login ID and password for casting their vote either through remote e-voting or e-voting during the EGM and for registering please write to Mr. Amit Sharma, Company Secretary at his email ID cs@capitalbank.co.in or amit.sharma@capitalbank.co.in by quoting your Folio No./DP/CIN/ID, Certificate No., PAN, Mobile No., Email-ID along with a self-attested copy of your PAN Card/Aadhar/Valid Passport and Share Certificate etc.

The Bank is also providing facility to the shareholders to cast their vote remotely on the business as set forth in the Notice of the EGM through electronic voting system. The manner of e-voting is defined as below:

- A person, whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date i.e. Friday, May 05, 2023, only shall be entitled to avail the facility of e-voting, either through remote e-voting or e-voting during the EGM. A person who is not a Member as on the cut-off date should treat this Notice for information purposes only.
- The remote e-voting period commences on Tuesday, May 09, 2023 (9:00 a.m. IST) and ends on Thursday, May 11, 2023 (5:00 p.m. IST). The e-voting module shall be disabled/blocked by CDSL for voting thereafter. Once the vote on a resolution is cast by the Member, he/she shall not be allowed to change it subsequently or cast the vote again.
- Any person, who acquires shares of the Bank and becomes a Member of the Bank after dispatch of the Notice and holding shares as of the cut-off date, may obtain the login ID and password by sending a request at helpdesk.evoting@cdslindia.com However, if he/she is already registered with CDSL for remote e-voting then he/she can use his/her existing User ID and password for casting the vote.
- The facility of voting through electronic mode shall be made available at the EGM and the procedure is same as the instructions mentioned for Remote e-voting in the notice.
- Only those shareholders, who are present in the EGM through VC/OAVM facility and have not casted their vote on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-Voting system available during the EGM.
- Shareholders who have voted through Remote e-Voting will be eligible to attend the EGM. However, they will not be eligible to vote at the EGM.
- The Bank has appointed Ms. Sagrika Jayne (M.No.: A61678) (CoP No. 26357), Practicing Company Secretary as the Scrutinizer for conducting the e-voting process in accordance with the law and in a fair and transparent manner.

For detailed instructions relating to attending the meeting through VC or OAVM, please refer to the Notice convening the EGM.

In case of any queries/grievances connected with remote e-voting, please refer to the Frequently Asked Questions (FAQs) and the e-voting User Manual for members available at download section of <https://www.evotingindia.com/userdocs/FAQs.pdf> or contact Mr. Rakesh Dalvi, Address: Unit No. A-2501, Marathon Futrex, Mafatal Mills Compound, N.M. Joshi Marg, Lower Parel (E) Mumbai City MH 400013 IN e-mail id: helpdesk.evoting@cdslindia.com or Central Depository Services (India) Limited (CDSL) toll free no.: 180-0252533.

For Capital Small Finance Bank Limited
Sd/- Amit Sharma
(FCS10888) Company Secretary

Place: Jalandhar
Date: April 13, 2023

AVANTEL LIMITED
CIN: L72200AP1990PLC011334
Regd. office: Sy.No.141, Plot No.47/P, APIC Industrial Park, Gambheeram Village, Anandapuram Mandal, Visakhapatnam - 531163, Andhra Pradesh. Web Site: www.avantel.in; email - id-compliance@avantel.in

EXTRACT OF AUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31.03.2023 (Rs. In lakhs)

Sl. No.	PARTICULARS	CONSOLIDATED			
		Quarter Ended 31-03-2023 (Audited)	Quarter Ended 31-03-2022 (Audited)	Year Ended 31-03-2023 (Audited)	Year Ended 31-03-2022 (Audited)
1	Total Income from operations	5253.13	4670.88	15445.11	10495.35
2	Net Profit / (Loss) for the period (before tax, exceptional and/or Extraordinary items)	1518.82	796.23	3666.83	2246.83
3	Net Profit / (Loss) for the period before tax (after exceptional and/or Extraordinary items)	1518.82	796.23	3666.83	2246.83
4	Net Profit / (Loss) for the period after tax (after exceptional and/or Extraordinary items)	969.08	607.57	2683.79	1797.74
5	Total comprehensive income for the period (comprising profit / (loss) for the period (after tax) and other comprehensive income (after tax))	943.74	599.95	2658.45	1790.12
6	Paid up Equity Share Capital	1621.86	405.51	1621.86	405.51
7	Reserves (excluding Revaluation Reserve as shown in the balance sheet of previous year)	9126.32	7846.36	9126.32	7846.36
8	Earnings per share (of Rs. 10/- each) (for continuing and discontinued operations)				

